



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 16th March, 2017

No. LGL.33/2005/71.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 15th March, 2017 is hereby published for general information.

**ASSAM ACT NO. II OF 2017**

(Received the assent of the Governor on 15th March, 2017)

**THE DEORI AUTONOMOUS COUNCIL (AMENDMENT) ACT, 2017.**

## AN ACT

further to amend the Deori Autonomous Council Act, 2005.

**Preamble**

Whereas it is expedient further to amend the Deori Autonomous Council Act, 2005, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

**Assam  
Act No.  
XXV of  
2005**

It is hereby enacted in the Sixty-eighth Year of the Republic of India as follows:-

**Short title, extent  
and commencement**

1. (1) This Act may be called the Deori Autonomous Council (Amendment) Act, 2017.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

**Amendment of  
Section 9**

2. In the principal Act, in section 9, in sub-section (1), for the words "a majority" appearing in between the words "carried by" and "of the", the words "two-third majority" shall be substituted.

**S. M. BUZAR BARUAH,**

Commissioner & Secretary to the Government of Assam,  
Legislative Department, Dispur.